

**N O T I C E**

**IT IS HEREBY** notified for the information of the Advocates and the parties appearing in-person that **on 2<sup>nd</sup> March 2021**, the **Hon'ble Shri Justice A. S. GADKARI** will not be available for judicial work.

Dated this day of 2<sup>nd</sup> March, 2021

High Court, Appellate Side

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By Order

Bombay

Sd/-  
(V. R. Kachare)  
Registrar (Judl-I)



**NOTICE**

**IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that the **Hon'ble Shri. Justice Prithviraj K. Chavan** has been pleased to issue the following directions :

The matters curtailed from the board and the matters which are not called out though listed and/ or the board is discharged due to paucity of time, need not be mentioned for continuation of interim/ ad-interim orders already granted. The interim/ ad-interim orders earlier granted in the matters shall stand continued till **31<sup>st</sup> March, 2021.**

Parties affected by the interim/ ad-interim orders are at liberty to move for hearing for vacating the interim/ ad-interim orders after filing reply, if any, and in case of an extreme urgency.

Dated this 1<sup>st</sup> day of March 2021

By Order,

Sd/-  
(M.W. Chandwani)  
Prothonotary & Sr. Master,  
High Court, O.S., Bombay.

Sd/-  
(V. R. Kachare)  
Registrar (Judl-I),  
High Court, A.S., Bombay.

**NOTICE**

**IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that on **1<sup>st</sup> and 2<sup>nd</sup> March, 2021** :

**I**

The Division Bench headed by the **Hon'ble Shri Justice S.C. Gupte** will not be available for judicial work.

**II**

**The Hon'ble Shri Justice S.P. Tavade** will sit singly in Court Room No. 13 and take up the matters pertaining to Single Bench, as per the boards to be notified separately.

Dated this 26<sup>th</sup> day of February 2021

Sd/-  
(M.W. Chandwani)  
Prothonotary & Sr. Master,  
High Court, O.S. Bombay.

Sd/-  
(V. R. Kachare)  
Registrar (Judl-I),  
High Court, A.S., Bombay.

**NOTICE**

IT IS HEREBY notified for the information of the Advocates and the parties appearing in-person that from **Monday, 1<sup>st</sup> March, 2021 to Wednesday, 3<sup>rd</sup> March, 2021** the Hon'ble **Shri Justice K.R. Shriram**, sitting singly will not be available for judicial work.

Dated this 26<sup>th</sup> Day of February 2021.

By Order,

Sd/-

**(Mahendra W. Chandwani)**  
Prothonotary and Sr. Master  
High Court (O.S.), Bombay

**NOTICE**

**IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that from **Wednesday, 3<sup>rd</sup> March 2021 to Friday, 5<sup>th</sup> March 2021** :

**I**

The Division Bench headed by the **Hon'ble Shri Justice Ujjal Bhuyan** will not be available for judicial work.

**II**

**The Hon'ble Shri Justice Milind Jadhav** will sit singly in Court Room No. 24 and take up the matters pertaining to Single Bench, as per the boards to be notified separately.

Dated this 25<sup>th</sup> day of February 2021

By Order,

Sd/-  
(M.W. Chandwani)  
Prothonotary & Sr. Master,  
High Court, O.S. Bombay.

Sd/-  
(V. R. Kachare)  
Registrar (Judl-I),  
High Court, A.S., Bombay.

**N O T I C E**

**WITH REFERENCE TO THE NOTICE** dated 24<sup>th</sup> February 2021 for hearing the matters physically by the Hon'ble Courts, **IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that with effect from **Monday, 1<sup>st</sup> March 2021 to Friday 12<sup>th</sup> March 2021** :

The Court presided over by the **Hon'ble Shri. Justice K. R. Shriram** will take up the extant judicial assignment of His Lordship through **Video Conference** instead of physical hearing.

The Advocates and the Parties-in-person shall strictly follow the guidelines in the **SOP** for hearing through **Video Conferencing Annexure-B**.

Dated this 25<sup>th</sup> February 2021

By Order,

Sd/-  
(M. W. Chandwani)  
Prothonotary & Sr. Master,  
High Court, O.S. Bombay.

Sd/-  
(V. R. Kachare)  
Registrar (Judl-I),  
High Court, A.S., Bombay.

**NOTICE**

WITH REFERENCE TO THE NOTICE Dated 29<sup>th</sup> January 2021 regarding hearing of matters physically w.e.f. 1<sup>st</sup> February 2021, **IT IS HEREBY NOTIFIED** for the information of the Advocates and parties appearing in person that from 22<sup>nd</sup> February 2021, the matters pertaining to the assignment of the First Court – the Division Bench of **Hon'ble the Chief Justice and Hon'ble Mr. Justice G.S.Kulkarni** would take the matters as under:-

<b><u>Monday</u></b>	<b><u>Original Side Matters.</u></b> I. Writ Petitions relating to Environmental Issues, II Writ Petitions relating to challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport. III Civil Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. IV Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations.
<b><u>Tuesday</u></b>	<b><u>Appellate Side Matters.</u></b> I. Writ Petitions relating to Environmental Issues, II Writ Petitions relating to challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport. III Civil Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. IV Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations.
<b><u>Wednesday</u></b>	<b><u>Original and Appellate side.</u></b> All Civil and Criminal Public Interest Litigations and interim applications therein.

<b>Thursday</b>	<b>Original and Appellate side.</b> All Writ Petitions against orders passed by Central Administrative Tribunal and Maharashtra Administrative Tribunal, and interim applications therein.
<b>Friday</b>	Original and Appellate side <b>Final hearing</b> matters.

**NOTE:-**

1. For circulation of **urgent matters** Advocates and parties-in-person are requested to give praecipes setting out the **urgency in detail** to the Associate/Sheristedar of the Court strictly between 10.35 a.m. to 10.50 a.m.
2. In regard to the extremely urgent matters which are required to be immediately heard, praecipes be handed over to the Associate/Sheristedar of the concerned Court between 4.45 p.m. to 5 p.m., **setting out in detail the urgency**, such matters would be listed before the Court on the next day on the supplementary board. The Advocates and parties-in-person shall issue notice of such hearing to the respondent/s and keep ready affidavit of service.
3. If it is noticed that there is no urgency in the matter being circulated as noted in paragraph nos.1 and 2 above, the Court shall necessarily impose substantial cost to be deposited with the *Maharashtra State Legal Services Authority*.

Dated this 17<sup>th</sup> Day of February 2019

By Order,

Sd/-  
(M. W. Chandwani)  
Prothonotary & Sr. Master,  
High Court, O.S. Bombay.

Sd/-  
(V. R. Kachare)  
Registrar (Judl-I),  
High Court, A.S., Bombay.

N O T I C E

**IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that the Division Bench presided over by the **Hon'ble Shri. Justice S. S. Shinde** has issued the following directions :

The matters curtailed from the board and the matters which are not called out though listed and / or the board is discharged due to paucity of time, need not be mentioned for continuation of interim/ad-interim orders already granted. The interim/ad-interim orders earlier granted in the matters shall stand continued till end of this assignment or till listing of the matter on board, whichever is earlier. Parties affected by the interim/ad-interim orders are at liberty to move for hearing of Criminal Writ Petition, Criminal Application etc, and / or for vacating the interim/ad-interim orders after filing reply, if any , and in case of an extreme urgency.

Dated this 1<sup>st</sup> day of February 2021

By Order,

Sd/-

(S. M. Kochey)

I/c Prothonotary & Sr. Master,  
High Court, O.S. Bombay.

Sd/-

(V. R. Kachare)

Registrar (Judl-I),  
High Court, A.S., Bombay.

**NOTICE**

**IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that :

The matters which are adjourned by the Division Bench presided over by the Hon'ble Shri Justice S.S. Shinde to 1<sup>st</sup> February 2021, but not listed on the board on the aforesaid date, need not be mentioned for continuation of interim/ad-interim orders already granted. The interim/ ad-interim orders earlier granted in the said adjourned matters shall stand continued till 12<sup>th</sup> March 2021. Parties affected by the interim/ad-interim orders in the said matters are at liberty to move for vacating the interim/ad-interim orders after filing reply, if any, and in case of an extreme urgency.

1<sup>st</sup> February 2021

By Order,

High Court, Appellate Side  
Bombay.

Sd/-  
(V. R. Kachare)  
Registrar (Judl-I)

N O T I C E

IT IS HEREBY notified for the information of the Advocates and the parties appearing in-person that the **Hon'ble Shri. Justice Prithviraj K. Chavan (Court Room No. 22 Annex)** has issued the following directions :

The matters curtailed from the board and the matters which are not called out though listed and / or the board is discharged due to paucity of time, need not be mentioned for continuation of interim/ad-interim orders already granted. The interim/ad-interim orders earlier granted in the matters shall stand continued till **28<sup>th</sup> February, 2021.**

Parties affected by the interim / ad-interim orders are at liberty to move for hearing for vacating the interim / ad-interim orders after filing reply, if any, and in case of an extreme urgency.

Dated this 28<sup>th</sup> January 2021.

By Order,

Sd/-

(S. M. Koche)

I/c Prothonotary & Sr. Master,  
High Court, O.S. Bombay.

Sd/-

(V. R. Kachare)

Registrar (Judl-I),  
High Court, A.S., Bombay.

**N O T I C E**

**IT IS HEREBY** notified for the information of the Advocates and the parties appearing in-person that **on 2<sup>nd</sup> March 2021**, the **Hon'ble Shri Justice A. S. GADKARI** will not be available for judicial work.

Dated this day of 2<sup>nd</sup> March, 2021

High Court, Appellate Side

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By Order

Bombay

Sd/-  
(V. R. Kachare)  
Registrar (Judl-I)